

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 24-04-2024 AT  
02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**  
**PETITION NUMBER : CP(CA)/34(CHE)/2024**  
**NAME OF THE PETITIONER : K Jayakumar & Anr**  
**NAME OF THE RESPONDENT(S) : Starmed Healthcare Pvt Ltd & 3 Ors**  
**UNDER SECTION : Sec 241 to 244 of CA, 2013**  
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**ORDER**

Ld. Counsel Mr. R.Rajesh for the Petitioner. Ld. Counsel Mr. A.R.Ramanathan for R2.

The Petitioner is directed to serve copy and notice upon all the Respondents.

AOS be filed within one week.

Reply be filed within 2 weeks from today.

Rejoinder be filed within a week thereafter.

Counsel for the Petitioner submits that the interim relief “a” and “e” are important and have to be heard on an urgent basis.

Counsel for the Respondent No.2 states that the R3 and R4 who have been inducted as Directors on 18.01.2024 have resigned from the company on 05.03.2024 and they are no longer Directors.

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Counsel for the Respondent No.2 further states only authorized share capital has been increased and there is no proposal for rights issue as on date and he will file a detailed counter clarifying all the issues.

List the Petition for hearing on **19.06.2024**.

**-Sd-**

**VENKATARAMAN SUBRAMANIAM**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**